

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

Service Tax Appeal No.332 of 2012

(Arising out of Order-in-Original No.83/Commr/ST/Kol/2011-12 dated 29.12.2012 passed by Commissioner, Service Tax, Kolkata.)

M/s. Nepa Agency & Co. Pvt.Ltd.

(41, Chowringhee Road, 2nd Floor, Kanak Building, Kolkata-700071.)

...Appellant

VERSUS

Commissioner of Service Tax, Kolkata

.....Respondent

(GST Bhawan, 180, Shantipally, Rajdanga Main Road, Kolkata.)

APPEARANCE

NONE for the Appellant (s)

Shri K.Chowdhury, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

FINAL ORDER NO. 76060/2023

DATE OF HEARING : 12 July 2023

DATE OF DECISION : 12 July 2023

Per : BENCH :

On matter being called, neither anybody appeared on behalf of the appellant nor is there any adjournment request in spite of notice having been sent to them well in advance. It has been noticed that the matter has come up regularly on board, but on all the earlier occasions, the appellant was unrepresented. It is appearing that the appellants is not interested in pursuing their appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution with liberty to the appellant to pursue for restoration of the appeal only upon filing of Miscellaneous Application (ROA).

(Dictated and pronounced in the open Court.)

Sd/

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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